Annexure-7

Name of the Corporate Debtor : Parorch Developers LLP (under CIRP)

*Date of commencement of CIRP: 16/06/2026 List of Creditors as on : 06/10/2026

***Note:** The Corporate Debtor was initially admitted into the Corporate Insolvency Resolution Process (CIRP) on 08/05/2025. However, the process was subsequently stayed by the Hon'ble National Company Law Appellate Tribunal (NCLAT) vide its order dated 13/10/2025. Due to the failure of the settlement process, the matter returned to the Hon'ble National Company Law Tribunal (NCLT). Accordingly, the current CIRP commenced pursuant to the order of the Hon'ble NCLT dated 16/06/2026. Further vide order dated 31/07/2026, the Hon'ble NCLAT stayed the constitution of the Committee of Creditors.

Operational creditors (Government Dues)

(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Details of Security Held	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
	Total	-	-	-	-	-	-	-	-	-	-	-	-	-	-

Note

1. EPFO had initiated proceedings under Section 7A of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 against the CD. The IRP informed EPFO that, upon commencement of the CIRP, the moratorium under Section 14 of the IBC had come into effect and requested that the said proceedings be kept in abeyance. The IRP further requested EPFO to submit its claim in the CIRP in accordance with the applicable provisions of the IBC. However, no claim has been received from EPFO till date.